

7

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

...  
O.A.No.2253 of 1995

Dated New Delhi, this 21st day of May, 1996.

HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Krishan Kumar Indora  
No.396/T, Now 9487/DAP, 8th Bn.  
Delhi Armed Police  
NEW DELHI.

... Applicant

By Advocate: Shri B. S. Oberoi

versus

Union of India, through

1. Commissioner of Police  
Police Headquarters .  
I.P. Estate  
NEW DELHI.

2. D.C.P./HQ(III)  
Police Headquarters  
I.P. Estate  
NEW DELHI.

3. Shri S. Prakash  
Deputy Commissioner of Police  
(HQ/III), Police Headquarters  
I.P. Estate  
NEW DELHI.

... Respondents

By Advocate: Shri Surat Singh

O R D E R (Oral)

Mr K. Muthukumar, M(A)

Admit.

After hearing the learned counsel for the parties, the matter being relatively a short one, is disposed of finally by the following order.

The impugned order dated 13.11.1995 (Annexure A-1) has been issued without affording

Contd...2

2

an opportunity of being heard, to the applicant and accordingly it cannot be sustained. The impugned order dated 13.11.1995 is, therefore, quashed and set aside.

It is, however, open to the respondents to take such further action as may be necessary in this regard in accordance with law after providing due opportunity of being heard, to the applicant.

With the above observations and directions, the O.A. is finally disposed of. No costs.



(K. Muthukumar)  
Member (A)

dbc